### GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

## LOK SABHA UNSTARRED QUESTION No. 2092 TO BE ANSWERED ON THE 15th December, 2023

#### **FAKE DOCTORS**

#### **2092. SHRI SHRINIWAS PATIL:**

#### Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has complaints with regard to unqualified and fraudulent persons posing and practicing as doctors, particularly in the rural and remote area in Maharashtra;
- (b) if so, the details thereof along with the number of such unqualified and fraudulent medical practitioners detected and punished during each of the last five years and the current year, State/UT- wise;
- (c) if so, the details thereof along with the steps taken/proposed to be taken by the Government to prevent such fraudulent practices; and
- (d) whether the Government has put in place any mechanism to identify and check the activities of such unqualified and fradulent fake medical practitioners in the country and if so, the details thereof?

# ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR)

(a) to (d): Section 34 of the National Medical Commission(NMC) Act, 2019, prohibits a person other than a medical practitioner enrolled in the State/National Register, to practice medicine as a qualified medical practitioner. Any person who contravenes, punishment of imprisonment for a term which may extend to one year or with a fine which may extend to Rs. 5 Lakh or both is also prescribed under the Act.

As informed by NMC, all State Medical Councils and in-charge of medical education of all States/UTs, have been requested to appoint an officer to file complaints before the Hon'ble Court or any other concerned authority to take appropriate action against quacks as per law. Further, no data is maintained centrally.

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